



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ६, अंक ३२]

सोमवार, सप्टेंबर १४, २०२०/भाद्र २३, शके १९४२

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असाधारण क्रमांक ६९

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Regional and Town Planning (Amendment) Act, 2020 (Mah. Act No. XIX of 2020), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XIX OF 2020.

(First published, after having received the assent of the Governor in the
“*Maharashtra Government Gazette*”, on the 14th September 2020.

An Act further to amend the Maharashtra Regional and
Town Planning Act, 1966.

WHEREAS both the Houses of the State Legislature were not in session;

AND WHEREAS the Governor of Maharashtra was satisfied that the
circumstances existed which rendered it necessary for him to take immediate
action further to amend the Maharashtra Regional and Town Planning Act,
1966, for the purposes hereinafter appearing and, therefore, promulgated
the Maharashtra Regional and Town Planning (Amendment) Ordinance, 2020,
on the 31st August 2020;

Mah.
XXXVII
of 1966.
Mah.
Ord. XV
of 2020.

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature; it is hereby enacted in the Seventy-first Year of the Republic of India as follows :—

Short title and commencement.	1. (1) This Act may be called the Maharashtra Regional and Town Planning (Amendment) Act, 2020.	
	(2) It shall be deemed to have come into force on the 23rd March 2020.	
Amendment of section 26 of Mah. XXXVII of 1966.	2. In section 26 of the Maharashtra Regional and Town Planning Act, 1966 (hereinafter referred to as " the principal Act "), in sub-section (1), in the third proviso, in clause (ii), for the words " in case of Municipal Corporation" the words " in case of Municipal Corporation or Planning Authority, as the case may be, " shall be substituted.	Mah. XXXVII of 1966.
Amendment of section 148-A of Mah. XXXVII 1966.	3. In section 148-A of the principal Act, after the words " in respect of any election" the words "or due to enforcement of any Guidelines or lockdown measures by the Government of India or the State Government, as the case may be, to prevent the spread of any pandemic or epidemic or disaster situation arising in the Country or State" shall be inserted.	
Repeal of Mah. Ord. XV of 2020 and saving.	4. (1) The Maharashtra Regional and Town Planning (Amendment) Ordinance, 2020, is hereby repealed. (2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or, as the case may be, issued under the corresponding provisions of the principal Act, as amended by this Act.	Mah. Ord. XV of 2020.